

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.411 of 1999

New Delhi, this the 12th day of November, 1999

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MR. R.K. AHOJA, MEMBER (ADMNV)

S.K.Gupta  
S/o Shri S.C.Gupta,  
Aged about: 33 years  
Resident of: D-312, Vivek Vihar,  
New Delhi-110095

And Employed As:

Research Assistant (Tech.)  
in the Research and Analysis Wing  
Cabinet Secretariat  
Government of India,  
7, Bikaner House Annexe  
Shah Jahan Road,  
New Delhi-110011 . . . . . Applicant

(By Advocate: Shri B.B.Raval)

versus

1. Union of India  
through the Cabinet Secretary,  
Government of India,  
Rashtrapati Bhawan,  
New Delhi-110001
2. The Secretary  
In the Research and Analysis Wing  
Cabinet Secretariat,  
Government of India  
7, Bikaner House Annexe,  
Shah Jahan Road,  
New Delhi-110011
3. Shri P.K.Ghildayal  
Deputy Secretary  
Research and Analysis Wing  
Cabinet Secretariat,  
Government of India  
7, Bikaner House Annexe  
Shah Jahan Road,  
New Delhi-110011
4. Shri S.K.Dubey,  
Assistant Research Officer  
Research and Analysis Wing  
Cabinet Secretariat  
Government of India  
7, Bikaner House Annexe,  
Shah Jahan Road,  
New Delhi-110011

.... Respondents

(By Advocate: Shri Madhav Panikar)

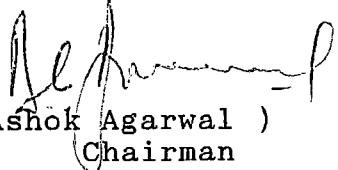
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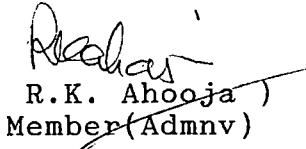
O R D E R (ORAL)

By Hon'ble Mr. Justice Ashok Agarwal, Chairman

The present O.A. has been filed at the stage of issue of the chargesheet. We do not think it proper to interfere at this interlocutory stage. The Supreme Court, time and again, has ordained that the jurisdiction of the Tribunal to interfere at the stage of issuing chargesheet is highly uncalled for (S.S.Darbari vs. Union of India & ors., 1997 (35) ATC 542).

2. Present application, in the circumstances, is dismissed. However, there will be no order as to costs.

  
( Ashok Agarwal )  
Chairman

  
( R.K. Ahoja )  
Member (Admnv)

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